## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 102/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE PARTIES: Mrs. Shine B. Nair

V/s.

M/s. Proquest Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

ANIR MANY Lawyer for John Many Pet trave

## **ORDER**

## CP No.102/397-398/CLB/MB/MAH/2014

- 1. The Learned Representative of the Petitioner is present. However, no one is present from the side of the Respondent.
- In respect of Interim Order pertaining to C.A. No. 99/2015, the 2. Learned Representative for Petitioner has stated that there is factual error in the Order for which he is seeking rectification.
- 3. On receiving the rectification application, the matter shall again be considered and now enlisted for hearing on 21.03.2017. On that day the main Petition shall be heard.

Sd/-

M.K. SHRAWAT. **MEMBER (JUDICIAL)** 

20<sup>th</sup> February, 2017.